

Name of the Corporate Debtor: TOPWORTH INFRA PRIVATE LIMITED							
The public notice sought proof of claims from financial creditors in Form C as stipulated in Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The IRP has received claims from the following financial creditors.							
A SECURED FINANCIAL CREDITORS - CLAIMED IN FORM C							
As on February 09, 2021							
(Amount in Rupees)							
Sr. No.	Name of Financial Creditors	Claimed by financial creditors	Amount of claim under verification not yet admitted	As per in Books of Account of CD (refer Note 1)	Amount Admissible (refer Note 2)	Voting percentage	Security Interest (As per Claim Form)
1	J M Financial Asset Reconstruction Company Ltd	75,32,37,973.76	33,415.00	40,07,63,868.66	75,32,04,558.76	89.94%	1.(a) First Pari-Passu charge on movable & immovable property including land & building of Crest Steel and Power Pvt Ltd.; (b) Subservient charge on the current assets of Topworth Steel & Power Pvt Ltd; (c) Exclusive charge over Borrowers DSRA; (d) First exclusive Pledge over 26% (subsequently got diluted to 21%) Equity Share Capital of Topworth Urja and Metals Limited held by Crest Steel and Power Private Limited; 2. Refer Note 3.
		50,14,28,603.14	-	-	Withdrawn		
2	Union Bank of India	8,33,50,089.97	24,54,599.74	6,32,36,350.00	8,08,95,488.62	9.66%	1. Secured by Mortgage of property at Kolhapur owned by New Pride Commo Trade Pvt Ltd. 2. Refer Note 4.
3	Volkswagen Finance Private Limited	18,15,079.76	-	17,06,123.52	17,10,278.52	0.20%	Secured by motor car financed (Q7 3.0 TDI Quattro), Borrower Mr. Ashwin Narendra Lodha. Company is Co-Borrower. Refer Note 5.
4	Punjab National Bank	16,64,230.79	-	17,73,986.79	16,23,986.79	0.19%	Hypothecation of Motor Car (BMW X5) financed. Note 6.
	Total	1,34,14,95,977.42	24,88,014.74	46,74,80,328.97	83,74,34,312.69	100.00%	
Notes:							
1 RP has received Accounting System Data (Tally) from Nov. 14, 2017 onwards till Nov. 13, 2019; hence Claims as per books have been considered based on the amounts reflected in unaudited Trial Balance as at Nov. 13, 2019.							
2 Amounts admissible includes interest applied by the Financial Creditor; however the same has not been accounted in the books of account of the CD.							
3 JM Financial Asset Reconstruction Company Limited has furnished Statement along with working for penal interest (6%) and interest (13.85%); which has been considered while admitting claim. As regards claim of Rs.33,415/- no supporting documents have been received, hence to that extent, claim has been considered as 'Claims under Verification'.							
4 Union Bank of India had claimed outstanding balance along with applicable interest and penal interest (2%), for which the workings were submitted subsequently; the IRP/RP had sought opinion/clarification from an Advocate regarding admissibility of the interest and penal interest. Based on the opinion/clarification received from the Advocate, the entire claim excluding penal interest (Rs.24,54,599.74) has been accepted. Accordingly the claim of penal interest is considered as 'Claim under verification not yet admitted'.							
5 Under the Car Loan Agreement with Volkswagen Finance Private Limited, Mr. Ashwin Narendra Lodha is the main borrower and Topworth Infra Private Limited is the Co-borrower.							
6 Claim of Punjab National Bank has been admitted considering the balance as at October 31, 2019 and less Rs.1,50,000 recovered on November 27, 2019. The charges levied post November 13, 2019 have not been considered for claims admission.							